

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-520**  
(IB)-264(PB)/2023  
IA(Liq.)-33/2024

**IN THE MATTER OF:**

Go Airlines (India) Limited

**.....Applicant**

**SECTION**

U/S 10 IBC

**Order delivered on 04.10.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Sr. Adv Ritin Rai, Adv Diwakar Maheshwari, Adv  
Vishnu Shriram, Adv Pratiksha Mishra, Adv Shreyas  
For the Respondent :  
For the CoC : Ms. Vishrutyi Sahni, Muskaan Gupta, Adv

**ORDER**

CA appeared on behalf of Liquidator. Ld. Counsel for the Suspended Board of Directors is present through VC. This is part heard matter. List this matter before the Regular Bench on **08.10.2024**.

In the meantime, the Suspended Board of Directors are directed to upload the reply to liquidation application.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (J)**